

Board, has come to the notice of the Ministry of Defence during the period. However, certain cases of loss/theft of Cantonment Board property during the period have been reported by the CEO, Cantonment Board/DGDE. Details of these cases and action taken thereon are given in the Statement attached.

STATEMENT

1. LOSS OF RS. 5,000/- FROM THE BAG OF SHRI UDAL SINGH, CASHIER

The matter was reported in the Board vide CBR No. 50 dated 28.8.92. A committee consisting of Shri Md. Moin Ansari and Lt Col M.S. Nand was constituted vide CBR No. 50 dated 28.8.92. The Committee recommended that the money should be deposited by Shri Udal Singh. Shri Udal Singh has deposited the money into Cantonment Fund. The case has been closed vide CBR No. 15 dated 17.5.93.

2. THEFT OF COIL FROM THE TRANSFORMER LYING IN THE COMPOUND OF GORA BAZAR PUMP HOUSE

The matter was reported to the Board and the Board vide CBR No. 119 dated 28.12.92 formed a committee consisting of Shri Manohar Prasad and Shri Md. Moin Ansari to enquire into the matter. The Committee found that the transformer belonged to the State Electricity Board. As such the matter has been reported to the Electricity Board.

3. LOSS OF GLR OF SADAR BAZAR

The Board vide CBR No. 121 dated 28.12.92 resolved that the GLR in respect of Civil Area lost in 1975 and appointed a committee consisting of Shri Md. Moin Ansari and Shri Seryug Lal to enquire into the matter. The committee did not hold any one responsible. The new GLR has been prepared.

4. LOSS OF EMERSON SHIELD FROM THE CANTONMENT BOARD OFFICE

The Board vide CBR No. 160 dated 5.3.93 constituted a committee to enquire into the matter and submit report by 31.3.93. The Committee recommended that the matter be reported to CBI for investigation. The matter has been reported to CBI on 12.7.93. No. report received from the CBI uptil now.

5. THEFT OF HUB OF ZETOR TRATOR

The Board vide CBR No. 88 dated 28.9.93 constituted a committee to enquire into the theft of hub stolen from the Garikhana Zetor Tractor parked in Garikhana on 19.8.93. Shri Laxman S/o Kaney a safaiwala and late Bhurli Rai who were chokidars in the Garikhana purchased a hub and deposited the hub to Store-Keeper as such the matter has been closed.

6. THEFT OF FIP PUMP OF TRUCK NO. BHP 8604

The Board vide CBR No. 191 dated 25.3.94 resolved that necessary enquiry may be conducted by

the President Cantonment Board. In this connection necessary FIR has been lodged in the Police Station on 11.3.94. Shri Mohan Rai chowkidar who was on duty has deposited one Fuel Injection Pump after purchasing it from Local Market and the same has been installed and truck has been functioning satisfactory.

7. LOSS OF HOLDING FILE OF HOLDING NO. 67 MAHAL 1 W.V.

The Board vide CBR No. 54 dated 19.7.93 appointed a Committee to enquire into the case. The Committee did not find any one responsible for the theft of file as such no further enquiry is required which has been confirmed by the Board.

[English]

Registered Companies

5977. SHRI P. KUMARASAMY : Will the PRIME MINISTER be pleased to state :

(a) the number of companies registered in Tamil Nadu during 1992-93, 1993-94 and 1994-95, yearwise;

(b) the number of applications pending with the Registrar of Companies for registration of new companies in the State; and

(c) the action taken or proposed to be taken for expeditious clearance thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) The number of companies limited by shares registered in Tamil Nadu during 1992-93, 1993-94 and 1994-95 was 2767, 3087 and 4550 respectively.

(b) and (c). As on 30th April, 1995, 313 applications were pending with the Registrars of Companies for setting up of new companies in Tamil Nadu. Out of these 313 applications, 246 applications were pending just because the promoters or their representatives did not turn up to carry out the corrections in the documents. For an expeditious clearance of such applications, the operations of the offices of Registrar of Companies located at Madras and Coimbatore have been computerised. When the promoters file documents for registration of a new company, they are advised on the same day to call on the Registrar's office on a particular date to carry out the corrections, if any, in the documents to enable the Registrar of companies to register the company and issue certificate of incorporation.

[Translation]

Development Board for Eastern U.P.

5978. SHRI VISHWANATH SHASTRI : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are considering to constitute any development board to remove the economic backwardness of eastern Uttar Pradesh;

(b) if not, the reasons therefor;

(c) whether the eastern Uttar Pradesh is still economically and industrially very backward area; and

(d) if so, the steps being taken by the Government to remove the backwardness of this area?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) to (d). No, Sir. Industrialisation of any area is primarily the responsibility of the State Government concerned. The Central Government supplements the efforts of the State Governments to the extent possible.

Tidal Power Plant in Gujarat

5979. SHRI CHANDRESH PATEL : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have received memorandum from Gujarat Government, Members of Parliament and other institutions for setting up a tidal power plant in the State;

(b) if so, the details thereof and the action taken in this regard alongwith the outcome of such action; and

(c) the capacity of this project and the time by which it is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR) : (a) to (c). Letters have been received from a member of Parliament regarding the setting-up of a 900 MW capacity Tidal Power Plant in the Gulf of Kutchh, Gujarat. Technology offers were invited for this proposed project from parties in India and abroad. Six different parties from Austria, U.K., Russia, France and USA have responded to this invitation. A Committee of technical experts is under formation for assessing and evaluating these offers. It is too early to indicate the likely time by which the proposed project can be completed.

Campaign in Brahmaputra Valley

5980. SHRI RAMESHWAR PATIDAR :

SHRI RAJESH KUMAR :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to grant permission to certain professional teams of Japan for launching campaign in the Brahmaputra Valley with the Cooperation of the Defence Ministry and Indian Mountaineering Foundation;

(b) if so, the reasons therefor;

(c) whether the security aspect of the country has also been considered before granting such permission; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) No such proposal in under consideration in the Ministry of Defence at present.

(b) to (d). Do not arise in view of reply to part (a) above.

[English]

AIIMS, New Delhi

5981. SHRI RAJNATH SONKAR SHASTRI : Will the PRIME MINISTER be pleased to state :

(a) whether there is any proposal to make the treatment in All India Institute of Medical Sciences costlier;

(b) if so, the details of the charges likely to be charged on bed, diet, consultation fee etc.; and

(c) the time by which the charges are likely to be revised?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) : (a) to (c). There has been some increase in hospital charges as indicated in the enclosed Statement.

STATEMENT

Details of Revised Hospital charges introduced in Phase-I w.e.f. 10th April.1995

I. PRIVATE WARDS :-

- Admission charge at the time of admission (Non refundable) Rs. 100/- per admission.
- Hospitalisation charges per day
 - 'A' - Class Room : Rs. 900/-
 - 'B' - Class Room : Rs. 600/-
- Routine investigation charge (irrespective of no. of investigations done) Rs.100/- per day.

Routine investigations will include only

- | | | |
|----------------|---------------------|-----------|
| (a) Blood :- | (B) Blood Chemistry | (c) Other |
| Haemo-globin | Blood sugar | R/E urine |
| TLC. | Electrolytes | M/E urine |
| DLC. | Blood Urea | Nakes eye |
| BSR | Blood gases | CSF |
| P/S | | EGG |
| Platelet count | | |

- The routine tests will exclude those relating to Radiology, Nuclear Medicine, NMR, Rehabilitation, Dentistry and HLA. (These will be charged as per the existing rates. New rates will be charged at stage-II after detailed scrutiny).
- Diet charges : Rs. 50/- per day (optional)
For Patient
- For attendant : Rs. 100/- per day (optional)